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The 23rd May 1956

No. L.J.L.19/56/21.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 19th May 1956)

ASSAM ACT XV OF 1956

THE ASSAM AID TO INDUSTRIES (SMALL AND COTTAGE INDUSTRIES) (AMENDMENT) ACT, 1956.

(Passed by the Assembly)

[Published in the *Assam Gazette*, dated the 30th May 1956]

An

Act

to amend the Assam Aid to Industries (Small and Cottage Industries) Act, 1955

Preamble.—WHEREAS it is expedient to amend the Assam Aid to Industries (Small and Cottage Industries) Act, 1955 (Assam Act II of 1956), hereinafter called the principal Act, in the manner hereinafter appearing ;
It is hereby enacted in the Seventh Year of the Republic of India, as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Aid to Industries (Small and Cottage Industries) (Amendment) Act, 1956.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. Amendment of Section 4 of Assam Act II of 1956.—For sub-section (1) of Section 4 of the Principal Act, the following shall be substituted, namely:—

“(1) (a) No loan exceeding Rs.20,000 shall be issued under this Act provided that nothing in this clause shall debar the Government for granting a loan exceeding such limit to a Co-operative Society and in case of an industrial concern other than Co-operative Societies when such concern is not found eligible for accommodation from the State Financial Corporation up to a limit of Rs.50,000.

(b) The Director of Cottage Industries or any officer authorised by the Government in this behalf may sanction loans within such limit as prescribed.”

J. C. MEDHI,

Secy. to the Govt. of Assam, Leg. & Judl. Deptt.